COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 194 OF 2016 &
I.A. No. 415 OF 2016

Dated: 1st August, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Punjab State Power Corporation Ltd. …Appellant(s)

Versus

M/s Everest Power Pvt. Ltd. & Ors. …Respondent(s)

Counsel for the Appellant(s)	:	Ms. Swapna Seshadri Ms. Neha Garg
Counsel for the Respondent(s)	:	Mr. Ankur Gupta for R.1 Mr. Vishrov Mukherjee Ms. Nishtha Kumar Ms. Raveena Dhamija for R.2

ORDER

Admit. Issue notice. Mr. Ankur Gupta takes notice on behalf of Respondent No.1 and Mr. Vishrov Mukherjee takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 27.09.2016. Dasti, in addition, is permitted.

List the matter on ***27.09.2016***. In the meantime, learned counsel for the Respondents may file reply on or before 30.08.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 13.09.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson